

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-243(PB)/2023**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner/Applicant

Vs.

Bareilly Highways Project Limited

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner / : Sr. Adv. Mr. P. Nagesh, Adv. Siddharth Sangal, Adv.  
Financial Creditor Chirag Sharma

For the Respondent : Sr. Adv. Mr. Sunil Fernandes, Adv. Apoorv Agarwal,  
Adv. Divya Verma, Adv. Rajshree

**ORDER**

1. Mr. P. Nagesh, Ld. Sr. Counsel for the Petitioner appears physically. Mr. Sunil Fernandes, Ld. Sr. Counsel for the Respondent appears physically.
2. Hard copies be filed.
3. In terms of our order dated 19.03.2024 additional affidavit has been filed, to which Mr. Sunil Fernandes, Ld. Sr. Counsel for the Respondent states that he has filed a reply on 23.04.2024 which is yet to be uploaded on the DMS.
4. For enabling the parties to make further submissions on the issue, at request and by consent of both sides, list the matter **on 28.05.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**